

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CARGO PLANNERS LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Cargo Planners Limited
2.	Date of incorporation of corporate debtor	22/09/2000
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. of corporate debtor	U63013DL2000PLC107868
5.	Address of the registered office and principal office (if any) of corporate debtor	A-191, Ground Floor, Gali No 8, Road No 4, First Floor, Mahipal Pur Extn New Delhi - 110037
6.	Insolvency commencement date in respect of corporate debtor	<b>08/08/2019</b> (Certified true copy of Order received by IRP on 09/08/2019)
7.	Estimated date of closure of insolvency resolution process	4 <sup>th</sup> February, 2020.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Ashok Kumar Juneja</b> IBBI Regn. No. IBBI/IP-N00117/2017- 18/10286
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1203, Vijaya Building, 17, Barakhamba Road, Connaught Place, New Delhi-110001 Email Id:- <b>ashokjuneja@gmail.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1203, Vijaya Building, 17, Barakhamba Road, Connaught Place, New Delhi-110001 Email Id: <b>ip.cargoplanners@gmail.com</b>
11.	Last date for submission of claims	<b>23<sup>rd</sup> August, 2019</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Cargo Planners Limited** on **8<sup>th</sup> August, 2019**

The creditors of **Cargo Planners Limited** are hereby called upon to submit their claims with proof on or before **23<sup>rd</sup> August, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**



**Ashok Kumar Juneja**

(LL.B, FCS, ACMA, DBF, ADICA, M. COM)

Advocate, Insolvency Professional & Valuer

(IBBI Regn. No. : IBBI/IP-N00117/2017-18/10286)

Interim Resolution Professional of Cargo Planners Limited

(A Company under CIRP)

Date: 10/08/2019

Place: New Delhi